

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.13/MP/2024 along with IA No.6/2024

Subject : Petition under Section 29(5) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 2.3.1 (7) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.

Petitioner : Tata Power Renewable Energy Limited (TPREL)

Respondents : Western Regional Load Dispatch Centre (WRLDC) and Ors.

Petition No.39/MP/2024 along with IA No.12/2024

Subject : Petition under Section 29(5) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 2.3.1 (7) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.

Petitioner : Electro Solaire Private Limited (ESPL)

Respondents : Western Regional Load Dispatch Centre (WRLDC) and Ors.

Date of Hearing : 14.2.2024

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Shri Venkatesh, TPREL & ESPL
Ms. Priya Dhankar, Advocate, TPREL & ESPL
Shri Abhishek Nangia, Advocate, TPREL & ESPL
Shri Aditya Tiwari, Advocate, TPREL & ESPL
Shri Mohit Gupta, Advocate, TPREL & ESPL
Shri Shantanu Singh, ESPL
Shri Utkarsh Saxena, ESPL
Shri Gajendra Singh, WRLDC
Shri Aditya Das, WRLDC
Shri Alok Mishra, WRLDC
Ms. Ranjitha Ramachandran, Advocate, GUVNL

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioners and the representative of Respondent, WRLDC, made detailed submissions in the matter. Whereas, the learned counsel for Respondent, GUVNL, clarified that Respondent is the beneficiary of the power generated by the Petitioners herein and, as such, no reliefs have been sought/prayed against GUVNL in these matters.



2. Considering the submissions made by the learned counsels for the parties, the Commission directed the parties to file their respective written submissions in Petition No.13/MP/2024 within 4 days with a copy to the other side. Whereas, in Petition No. 39/MP/2024, the Commission permitted Respondents to file their replies, if any, within 4 days with a copy to the Petitioner. The Petitioner, however, indicated that the said matter being identical to Petition No.13/MP/2024, it did not wish to file a rejoinder therein.

3. The Commission further directed the Petitioner and the Respondent, WRLDC, to file the following details/ information in Petition No. 13/MP/2024, on an affidavit, within 4 days:

Petitioner Tata Power Renewable Energy Limited (TPREL)

(a) What actions have been taken by the Petitioner to comply with the non-compliances observed in the WRLDC`s letter dated 23.3.2023?

(b) As per the submissions of the Petitioner, in order to comply with the requirements of the Working Group Report, 2022, the Petitioner has placed an Order for procurement of the 30 MVAR STATCOM and additional 4 inverters of the 3.125 MVA (totalling to 12.5 MVA) for providing the requisite reactive compensation for its Project. Submit the current status as well as a timeline for the installation of the same and compliance with the CEA (Technical Standards for Connectivity to the Grid) Regulations after the installation of the same.

The Respondent, WRLDC

(a) The list of all the RE generators in the Western Region which are not complying with the reactive power requirements as per the Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007 and its amendments as on the date along with their installed capacity and the capacity of the non-compliance.

(b) A Copy of the GSECL letter dated 21.11.2023 referred to in the WRLDC letter dated 20.12.2023.

(c) A Copy of the Annexures to the CEA letter dated 30.11.2023.

(d) Whether the WRLDC has placed any advisory on its website as per Clause (6) of Part I of the Working group report? If yes, provide a copy of the same.

(e) Copy of CTUIL letter dated 2.2.2023 to all the RE Generators as referred in WRLDC letter dated 23.3.2023.

4. The Commission further directed the Petitioner to file the following details/ information in Petition No. 39/MP/2024, on an affidavit, within 4 days:

(a) What actions have been taken by the Petitioner to comply with its undertaking dated 6.8.2021?

(b) What actions have been taken by the Petitioner to comply with the non-compliances observed by the WRLDC letter dated 23.3.2023?

(c) Present status of installation of the additional reactive power devices to comply with the provisions of the CEA (technical Standards of Connectivity to the Grid) Regulations and its Amendments.

5. The Commission reserved the IAs in both Petitions for order. The main Petitions shall be listed for the hearing in due course.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**